

(c) what is its cost?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Government have no information.

(b) and (c). Do not arise.

Raw Jute

3030. Shri Anirudh Sinha: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 200 on the 13th February, 1959, and state:

(a) the result of the various steps taken since December, 1958 to stimulate prices of raw jute;

(b) the quantity of jute purchased by the State Trading Corporation since December, 1958 upto 31st March, 1959; and

(c) the present wholesale prices of raw jute at different centres?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) and (c). A statement showing the wholesale prices of raw jute in certain important centres is laid on the Table of the Sabha. [See Appendix VI, annexure No. 91]. It will be seen that the prices have generally registered an upward trend.

(b) 49,315 maunds.

Middle Class Displaced Persons in Manipur

3031. Shri L. Achaw Singh: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total amount of housing loans and subsidies granted to middle class displaced persons at Mantripukhri in Manipur; and

(b) the number of middle class families settled there and the highest amount granted to a single family?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The information is being collected from the

Manipur Administration and will be laid on the Table of the Sabha when received.

12.03 hrs.

MOTIONS FOR ADJOURNMENT

BORDER INCIDENT

Mr. Speaker: I have received notice of four adjournment motions on the same matter, from Shri Hem Barua, Shri S. M. Banerjee and Shri Panigrahi....

Shri S. M. Banerjee (Kanpur): My adjournment motion is not on the same matter.

Mr. Speaker: Shri Assar and Shri Vajpayee. The subject is:

"The situation arising out of about 200 Pakistanis trespassing....

Shri Hem Barua (Gauhati): Not 200 but 300.

Shri S. M. Banerjee: Not 200 but 300.

Mr. Speaker: All right, it is 300. It reads thus:

"The situation arising out of about 300 Pakistanis trespassing into Indian territory at Bhara-garoljhara, Cooch-Bihar, and setting fire to a dozen houses there, looting and damaging property, fatally assaulting an Indian national, carrying away of 40 heads of cattle from the area on the evening of 10th April, 1959."

Along with this, a paper cutting has also been sent to me, of the P.T.I. report. What has the hon. Minister to say?

Shri Hem Barua: May I make a submission?

Mr. Speaker: I am not going to allow a discussion on this matter now.

Shri Hem Barua: I want the Deputy Minister to bear in mind a particular point, and that is what I want to point

out Thereafter, she can make her statement

Mr. Speaker: As for whatever has appeared in the newspaper, the cutting has been sent to me. If the hon. Member has received any information by telegram or a letter directly, I am prepared to accept his statement. But if he merely wants to paraphrase what has appeared in the newspaper, I would say I can also paraphrase it.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): We have received a telegram from the Deputy Commissioner, Cooch-Bihar, which says that on the 10th April, 1st day, about 250 Pak nationals armed with swords, daggers and lathis raided village Baragarah jhara, P S (Dinhata) set fire to 11 houses carried away 36 heads of cattle, one Indian national Chandramohan Burman who resisted was seriously injured and subsequently died. Police pickets have been posted in the area, and a protest has been lodged with District Magistrate, Rangpur, and protest is also being lodged with the Government of Pakistan at Karachi.

We have also demanded that the offenders should be punished.

Shri Hem Barua: May I know whether any compensation is demanded for the damage caused to property and life? One Indian has died, as a result of sustained injuries. May I know whether any compensation is demanded from the Pakistan Government, so far as the lifting up of the cattle is concerned, so far as damage caused to property is concerned, and so far as damage caused to the life of an Indian is concerned?

Shrimati Lakshmi Menon: All this will be included in the protest that is being lodged with the Government of Pakistan.

Shri Hem Barua: What about compensation?

Mr. Speaker: All this will be included. The language of the statement is there.

Shri S. M. Banerjee: I want to know what our security measures there are. For, 250 people have entered, and not a soul has been arrested by either our police or those in charge there, they have looted it very well. I want to know what our security measures are, for, it is a case of 250 people entering, it was not the case of one man who killed some people and went away, but it was a case of 250 people getting into a village.

Mr. Speaker: We are going away from the one to the other.

Shri S. M. Banerjee: I want to know what the security arrangements are.

Mr. Speaker: The hon. Member wanted to know what the security arrangements were. It is no good repeating this question and saying 250 people, 250 people.

If these things happen, what are the special security measures, if any, that have been adopted? Are the normal security measures enough? This is a matter which agitates the mind of everyone, as soon as he looks into the newspaper regarding this matter. Hon. Members will be satisfied if everything that has to be done has been done. They want details.

Shrimati Lakshmi Menon: The normal security arrangements are available. This is an extraordinary event, as a result of exuberance of Id, I suppose, they thought that this was an occasion for a special raid. I have also stated in my answer that police pickets have been posted, and all security arrangements are being made.

Shri Vajpayee (Balrampur): Are we to understand that there were no police pickets before this violation of Indian territory?

The Minister of Home Affairs (Shri G. B. Pant): Special measures have been taken to guard this border, but

[Shri G B Pant]

It extends over 1500 miles, and when a large army or a group consisting of 250 persons attacks an isolated corner at any one time no one man can be arrested by anyone (*Interruptions*) I quite agree with the Members opposite that everything possible should be done ..

Shri Vajpayee: It is not being done

Shri G. B Pant: to prevent such occurrences or their recurrence We all feel distressed over this, and it is unfortunate that the Pakistan Government should not have put an end to this So, we would like to do all that we can

Shri Hem Barua: What about the 1500-mile border? The entire border is not peopled, it is not populated fully, it is populated only in parts. Therefore, the Home Minister and the Prime Minister go on saying, 'How are we to defend this long border?' This has almost become a pet argument with them. And it has made us very sorry and unhappy also

Shri G. B Pant: A number of check-posts have been started

Shri Tyagi (Dehra Dun) rose—

Mr. Speaker: The hon Member is not a party to this adjournment motion

Shri Tyagi: I just wanted to get a clarification

Mr. Speaker: I would only suggest to all hon Members one thing, since this agitates the minds of all hon Members, Government are saying that they are taking all possible steps, if in spite of it, hon Members feel that sufficient steps have to be taken, as early as possible they will go and see the border and then come and suggest to hon Ministers what more may be done. After all, I have to go by what appears in the press (*Interruptions*) Hon Members are naturally agitated over this. Everyone in this country will certainly be agitate over what is happening; and the Home

Minister and the Prime Minister and the Deputy Minister of External Affairs have all stated that all possible steps are being taken. Nobody intentionally allows anybody to come into our territory if, still, something more can be done, I would urge hon Members to go and study these matters from time to time on the spot and then come back and tell them what can be done

Of course, four heads are better than one

Shri Hem Barua: Why not send a parliamentary delegation to this area?

Shri Tyagi: Is Parliament entitled to get some information with regard to the position obtaining before this incident happened? It is not only the Members opposite, but even Members on this side, who are anxious that the border should be duly protected

I want to know whether there is any territorial police arrangement on the eastern border or not, and how far the police post was from this village, and whether the villagers have been issued any gun licences, so that they can protect themselves against such sort of incidents.

Shri G B Pant: So far as specific questions are concerned, if they are put down, answers will be given, but it is difficult for me to say how far the policemen were from that particular spot at that particular point of time, but we will try to find out

Shri Tyagi: It is a pity that the hon Minister is ignorant of the conditions obtaining in spite of the fact that such a serious incident has happened there

Shri G. B. Pant: Hon Members should realise that a telegram has been received only now, and only now we know what is given in the telegram. It is not possible for everyone to know everything at every time, and many people can be ignorant about many things

**11299 Displaced Persons CHAITRA 24, 1951 (SAKA) Re: Remission of 11300
(Compensation and suspension period
Rehabilitation) Amend- of Shri Arjun Singh
ment Bill Bhadauria**

Mr. Speaker: In view of the statement of the hon. Minister, I do not think it necessary that I should give consent to these adjournment motions. If they want to elicit any further information, I will allow a short notice question on this matter, and request the hon. Minister to make a full statement, to get the details as quickly as possible.

12.11 hrs.

PAPER LAID ON THE TABLE

**AMENDMENT TO COTTON TEXTILES
(CONTROL) ORDER**

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No SO 560 dated the 14th March, 1959, making certain further amendment to the Cotton Textiles (Control) Order, 1948. [Placed in Library, See No. LT-1350/59].

12.11½ hrs.

ESTIMATES COMMITTEE

FIFTY-SECOND REPORT

Shri Thirumala Rao (Kakinada): I beg to present the Fifty-Second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Tourism

12.12 hrs.

**DISPLACED PERSONS* (COMPEN-
SATION AND REHABILITA-
TION) AMENDMENT BILL**

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to move for leave to

introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954.”

The motion was adopted.

Shri Mehr Chand Khanna: I introduce the Bill.

12.13 hrs.

**RE: REMISSION OF SUSPENSION
PERIOD OF SHRI ARJUN SINGH
BHADAURIA.**

Shri Ramji Verma (Deoria): On a point of information.

अध्यक्ष महोदय, ६ अप्रैल को जो सदन में अप्रिय घटना हुई थी और श्री अर्जुन सिंह भदौरिया को सदन से उठा कर बाहर ले जाया गया था और उनको सात दिन के बिस्ते सदन से निष्काशित कर दिया गया था, उस सम्बन्ध में मैंने एक मोशन दिया था जिसमें मैंने श्री अर्जुन सिंह भदौरिया को क्षमा करने का अनुरोध किया है, मैं जानना चाहता हूँ कि उसका क्या हुआ ?

Mr. Speaker: I was looking around whether any hon. Member would get up and move, but I have gone to other subjects. Tomorrow, as soon as the questions are over, I will allow opportunity for hon. Members to move their motion.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated the 14th April, 1959.